

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 15.9.94.

OA 813/92  
(OA 192/87)

RAJ KUMAR SHARMA ... APPLICANT.

Vs.

UNION OF INDIA & ORS. ... RESPONDENTS.

CORAM:

HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.  
HON'BLE MISS USHA SEN, MEMBER (A).

For the Applicant ... SHRI R.N. MATHUR.

For the Respondents ... SHRI MANISH BHANDARI.

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

Heard learned counsel for the parties. The learned counsel for the applicant has invited our attention to para-159 of the Indian Railway Establishment Manual, Vol.-I, and submitted that Matriculates should ordinarily not be selected. He has invited our attention to Clause-(3), which reads as under :-

"The period of training for direct recruits will vary depending on the qualifications of recruits. The same will be as under :

ITI passed candidates - 6 months.

Matriculates - 3 years."

Thus, for the purpose of recruitment, the qualification of ITI is not necessary. It is only for the purpose of training that the period of six months or three years have been provided.

2. The learned counsel for the applicant has also invited our attention to Annexure A-1 dated 29.9.84 to show that the qualification required is ITI. Educational qualification has been provided in Clause (3) of the notification which provides that the candidate should be ITI or Matriculate. Thus, the qualification of ITI is not necessary.

3. We have considered the submissions made by the rival parties. We do not find force in this OA and the same is rejected, with no order as to costs.

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( USHA SEN )  
MEMBER (A)

*D.L. Mehta*  
( D.L. MEHTA )  
VICE CHAIRMAN